

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:25
ANSWERED ON:22.02.2013
CENTRAL ADVISORY COMMITTEE ON COMBATING TRAFFICKING
Tandon Annu

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has constituted Central Advisory Committee on combating trafficking;
- (b) if so, the details thereof;
- (c) whether the said Committee has submitted its report to the Government;
- (d) if so, the details thereof; and
- (e) the follow-up action taken by the Government on the recommendations made by the said Committee and further steps taken to combat trafficking of women especially to foreign countries?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): Yes Madam. The Ministry has constituted a Central Advisory Committee(CAC) under the Chairpersonship of Secretary, Ministry of Women and Child Development, Government of India. The Central Advisory Committee (CAC) comprises of representatives from Ministries like Home Affairs, Labour & Employment, External Affairs, State Governments, National Commission for Women (NCW), National Human Rights Commission (NHRC), National Commission for Protection of Child Rights (NCPCR), Law enforcement agencies, Non-Government Organisations (NGOs) and International organizations.

(c) & (d): The Committee meets regularly and advises the Government on various aspects of trafficking including measures for eradicating trafficking, social welfare programmes required for care and protection of victims of trafficking, amendments to existing legislation etc. The Committee also reviews the initiatives taken and problems faced by different stake-holders in combating trafficking of women and children. The last meeting of CAC was held on 24th May 2012. The major recommendations of the Committee, inter alia, are as follows:

- (i) promoting possibility of child testification through video conferencing so that children are not required to be physically present during every sitting during judicial proceedings.
- (ii) greater focus on inter-state coordination in handling trafficking issues as also collaboration at various levels and developing institutional mechanism particularly against child trafficking.
- (iii) strengthening prevention measures through capacity building of key stakeholders at all levels etc. and
- (iv) sharing of data on children/girls and women in rescue and rehabilitation homes amongst States on a regular basis.

(e): The Ministry has taken a number of follow up actions on the recommendations of CAC. Among others, the Ministry has written to all State Government and UT Administrations about the actions required to be taken on various recommendations given by the CAC.

The Ministry has also initiated the process of amendments in Immoral Traffic (Prevention) Act (ITPA), 1956. Further, the Ministry also works in coordination with Ministry of Home Affairs for addressing issues on cross border trafficking.